

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.543/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th October 2017, 10.30 A.M

Name of the Company	SBER Bank -Versus- Varrsana Ispat Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

GYANENDRA KUMAR,
ADVOCATE

PETITIONER

Gyanendra
24/10/2017

SHIKHA TANDON,
ADVOCATE

PETITIONER

Shikha
24/10.

RATNANKO BANERJI, SR. ADV.
MANJU BHUTERIA, ADV.
SOUNAK MITRA, ADV.

SAURHIK CHOWDHURY, ADV.

DRIPTO MAJUMDAR, ADV.

Corporate
debtor
Drijun
24/10

ORDER

Ld. Counsel for the financial creditor and the corporate debtor are
present.

Ld. Counsel for the corporate debtor made a request that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing reply with a copy in advance to the opposite party.

Ld. Counsel for the petitioner informed that there is a typographical error at page 7 of the petition, so he wants to file supplementary affidavit and sought leave of the Court for the same. Prayer is allowed. Supplementary affidavit may be filed within 3 days with a copy in advance to the opposite party. Thereafter rejoinder may be filed within 7 days with a copy in advance to the opposite party.

List on 07/11/2017 for admission.



(Jnan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)